

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**



ITEM No211  
CP(IB)/340(AHM)2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Textile Chemical Industries  
V/s  
Kadmawala Textile Mills Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 02/08/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Ritu Chawla, Adv. for Mr. Vijay Limbachiya, Adv.  
For the Respondent : Mr. Riddhesh Trivedi, Adv.

**ORDER**

Learned Counsel Ms. Ritu Chawla, proxy for Learned Counsel Mr. Vijay Limbachiya appears for the applicant and states that they have filed pursish for withdrawal of the application as the matter has been settled. Learned Counsel Mr. RiddheshTrivedi appears for the Corporate Debtor and confirms that the matter has been settled with the applicant and hence, the application may be allowed to be withdrawn. We allow withdrawal of CP(IB) 340 of 2022. In view of the above, CP(IB) 340 of 2022 is disposed of as withdrawn.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**